

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.M.P No. 621 of 2016**

Braj Kishore Mishra ..... Petitioner(s).

Versus

State of Jharkhand ..... Opposite Party(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. Aviwshek Prasad, Advocate

FOR THE STATE : Ms. Leena Mukherjee, APP

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09/25.06.2020

After some arguments counsel for the petitioner seeks permission to withdraw this application with a liberty to raise all points at the appropriate stage.

Permission, as sought for, is granted.

Accordingly, the instant application stands dismissed as withdrawn with the aforesaid liberty.

It is made clear that in terms of submissions made by the Director General of Police, Jharkhand in Cr.M.P No. 2631 of 2014 the investigation should be concluded at the earliest.

**(ANANDA SEN , J)**